

be constitutionally valid, and the State Government desired to withdraw it. The President with-held his assent from the Bill on 28-2-85 and this was intimated to the State Government.

Sri Lankan Tamil refugees leaving camps in Bhubaneswar

214. SHRI SHIV PRATAP MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Sri Lanka Tamil refugees are abandoning their camps in Bhubaneswar for going to camps in Tamil Nadu; and

(b) if so, the number of refugees who have left Bhubaneswar camps so far and the number of refugees who are still there?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) and (b). Sri Lankan Tamil refugees were lodged in camps in Malkangiri in District Koraput and not in Bhubaneswar, 1176 refugees have left the camps in Orissa and 433 refugees are still there in these camps.

Appearance of VIPs in New Bulletins in Doordarshan

215. SHRI SHIV PRATAP MISHRA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) The number of times the Prime Minister, the Dy. Prime Minister and the Minister of Information and Broadcasting had appeared in news Bulletins in Doordarshan during the last two months; and

(b) the reasons of such frequent visuals of such VIP's?

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The visuals of the Prime Minister the former Deputy Prime Minister and the Minister of Information and Broadcasting were shown on 67, 2 and 6

occasions respectively in the various news bulletins telecast on Doordarshan's national network during the months of May and June, 1990.

(b) The focus in the news coverage is on the importance of the event and not on the individuals. The inclusion of visuals is, therefore, made strictly on the basis of the news value of the event. Considering the number of news bulletins daily telecast in the national network of Doordarshan, the number of occasions on which the visual coverage of the aforesaid political personalities was included cannot in any way be termed to be too frequent.

Restricted area permit in NE region

216. DR. NAGEN SAIKIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the restricted area permit for foreigners in the North East region is proposed to be lifted;

(b) if so, by when; and

(c) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) No, Sir.

(b) Does not arise.

(c) Various factors like proximity to the International Border, general Law and Order situation, sensitivity of the States and presence of insurgent elements etc., are the reasons for not lifting the restricted area permit for foreigners in the North East region.

जम्मू और कश्मीर तथा पंजाब में राज-
नीतिक प्रक्रिया

217. श्री अनन्त राम नायसवाल :

श्री बलराम सिंह दादर :

श्री राम नरेश दादर :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि गुजरात पंजाब तथा जम्मू और कश्मीर में राज-

नीतिक प्रक्रिया प्रारम्भ करने के प्रस्ताव पर विचार कर रही है, यदि हां, तो इस संबंध में ब्यौरा क्या है ;

(ख) क्या सरकार ने पंजाब और जम्मू और कश्मीर में राजनीतिक प्रक्रिया प्रारम्भ किए जाने के मुद्दे पर किसी व्यक्ति या व्यक्तियों के साथ विचार विमर्श किया है; यदि हां, तो उनके नाम क्या हैं तथा इसके क्या परिणाम निकले हैं; और

(ग) क्या सरकार वहां नवम्बर, 1990 तक चुनाव कराने की स्थिति में होगी ?

गृह मंत्रालय में राज्य मंत्री (श्री सुबोध कान्त सहाय) : (क) से (ग) सरकार जम्मू और कश्मीर में सामान्य स्थिति बहाल करने के लिए भी संभव उपाय कर रही है। राज्य में आतंकवाद को रोकने के लिए सख्त प्रशासनिक उपाय किए जा रहे हैं। चूंकि सरकार प्रत्येक उपयुक्त अवसर पर लोगों से बातचीत करने के लिए इच्छुक है, परन्तु भारत के संविधान अथवा उसकी एकता तथा अखण्डता को चुनौती देने वाले अलगाववादी तथा राष्ट्र विरोधी समूहों के साथ सरकार कोई भी वार्ता नहीं करेगी। किसी भी आशयपूर्ण वार्ता के लिए आतंकवादी और अलगाववादी ताकतों को कुचल दिया जाएगा ताकि लोग आतंकवादियों की किसी भी बदले की भावना से निडर होकर रह सके और स्वतंत्रतापूर्वक बोल सकें।

सरकार पंजाब समस्या का समाधान भारत के संविधान के उपबंधों के अधीन सर्वसम्मति से निकालने के पक्ष में है। तथापि, इस संबंध में राज्य में राजनीतिक दलों में आम सहमति नहीं दिखाई देती है। यह आशा की जाती है कि विभिन्न राजनीतिक दल आगे आकर अपने प्रभाव का प्रयोग करेंगे और पंजाब में स्वतंत्र तथा निष्पक्ष चुनाव करने के लिए अनुकूल माहौल बनाएंगे।

Indian Mediation on Sri Lankan Tamils

218. SHRI KAPIL VERMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the press report in Indian Express, dated the 21st June, 1990 stating that India will not mediate in the latest dispute between the LTTE and Sri Lankan Government;

(b) if so, how Government propose to deal with the issue of protecting Sri Lankan Tamils and prevent their massacre; and

(c) what action has been taken by Government to apprehend the culprits involved in the massacre of EPRLF men in Tamil Nadu?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I. K. GUJRAL): (a) Yes, Sir.

(b) The Government conveyed to the Sri Lankan authorities its concern about the safety and security of Tamils living there. With the deinduction of IPKF from Sri Lankan however, the direct responsibility for the safety and security of Tamils rests with the Sri Lankan Government.

(c) The State Government has arrested Sri Lankan Tamil militants belonging to LTTE suspected to be involved in the massacre of EPRLF men in Tamil Nadu. Further investigation is being carried out.

Conference of group of 15 countries

219. SHRI KAPIL VERMA:

SHRI DAYANAND SAHAY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what was the outcome of his visit to Malaysia in connection with a Conference of Group of 15 countries and which would be the venue of the next Conference; and

(b) the steps being taken to implement the decisions of the above Conference?